



KARNATAKA LEGISLATIVE COUNCIL
ONE HUNDRED AND FORTY FOURTH SESSION
THE KARNATAKA AGRICULTURAL PESTS AND DISEASES (AMENDMENT) BILL, 2021
(LA Bill No. 28 of 2021)
(As passed by the Karnataka Legislative Assembly)

A Bill to amend the Karnataka Agricultural Pests and Diseases Act, 1968.

Whereas it is expedient to amend the Karnataka Agricultural Pests and Diseases Act, 1968 (Karnataka Act 01 of 1969) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy second year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Agricultural Pests and Diseases (Amendment) Act, 2021.

(2) It shall come into force at once.

2. Amendment of section 2.- In the Karnataka Agricultural Pests and Diseases Act, 1968 (Karnataka Act 01 of 1969)(hereinafter referred to as the principal Act) in section 2,-

(i) for clauses (2) and (3), the following shall be substituted, namely:-

"(2) "Director of Agriculture" means, any officer appointed by the State Government to be the Head of the Department of Agriculture and includes the Head of the Department of Horticulture or Sericulture or Animal Husbandry or Fisheries or Forest and every person who for the time being performs the duties of the Head of the Department of Agriculture or Horticulture or Sericulture or Animal Husbandry or Fisheries or Forest as the case may be."

"(3) "District officer" means, the officer appointed as such by the State Government to the department concerned and includes every person who for the time being performs the duties of the district officer of the department concern to Agriculture, Horticulture, Sericulture, Animal Husbandry or Fisheries or Forest as the case may be."

(ii) for clauses (11) and (12) the following shall be substituted, namely:-

"(11) "Plant" includes all agricultural, horticultural, sericulture, forest crops, trees, bushes or herbs, climbers, creepers, tubers or rhizomes, suckers or bulbs or corms/corm lets and includes fruits, leaves, trunk, roots, bark or cutting or any part thereof but does not include the seed.

It is hereby declared that the principal Act is not to be construed as if it contained any provision which is inconsistent with the provisions of this Act.

It is hereby declared that the principal Act is not to be construed as if it contained any provision which is inconsistent with the provisions of this Act.

A Amendment of section 4 of the principal Act is made as if the words "the Board of Agriculture" were substituted for the words "the Board of Agriculture and Fisheries".

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Provided that, the State Government may, by notification direct that the seed of any particular plant shall be deemed to be a plant."

"(12) "Plant Disease" means, any fungal, bacterial, viral, nematode, parasitic, mycoplasma or other disease or ayndrome declared by the notification under section 3 to be a plant disease."

3. Amendment of section 4.- (i) In section 4 of the principal Act, in sub-section (1),-
(a) for the words, "the Deputy Director of Agriculture" the words "the District Officer Concerned" shall be substituted;

(b) in clause (ii), for the words "any male person", the words "any person" shall be substituted; and

(ii) in sub-section (2), after the words "customary mode" the words "or through print or and electronic or mass media" shall be inserted.

4. Amendment of section 5.- in section 5 of the principal Act, in clause (ii), for the words "every male person", the words "every person" shall be substituted.

5. Amendment of section 12.- in section 12 of the principal Act, for the explanation, the following shall be substituted, namely:-

"Explanation.- for purpose of this section "village officer" includes village accountant, the panchayat development officer, panchayat secretary, agriculture assistant, horticulture assistant, sericulture inspector, Sericulture demonstrator or any other Government officer concerned working in that area."

6. Amendment of section 13.- (1) in section 13 of the principal Act,-

(a) in sub-sections (1), (2) and (3), for the words "fifty rupees" wherever occurs, the words "five thousand rupees" shall be substituted; and

(b) in sub- section (4), in clause (b), for the words "five hundred rupees" the words "twenty-five thousand rupees" shall be substituted.

7. Amendment of section 14.- in section 14 of the principal Act, for the words "Deputy Director of Agriculture" the words "District Officer concerned" shall be substituted.

STATEMENT OF OBJECTS AND REASONS
(As appended to at the time of Introduction)

It is considered necessary to amend the Karnataka Agricultural Pests and Diseases Act, 1968 (Karnataka Act 01 of 1969) provide for,-

- (a) substitution of definitions of "Director of Agriculture", "plant", "plant disease" and "Deputy Director of Agriculture";
- (b) empowerment of "the District Officer Concerned"; to issue notice any person to tender such assistance as may be prescribed;
- (c) enhancement of the fine for contravention of provisions of section 3,7,9 and 20 from "fifty rupees" to "five thousand rupees", and "five hundred rupees" to "twenty five thousand rupees"; and
- (d) certain other consequential amendments are also made.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

B.C. Patil
Minister for Agriculture

K.R. MAHALAKSHMI
Secretary
Karnataka Legislative Council